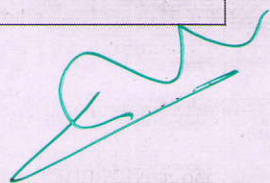


**FORM A - PUBLIC ANNOUNCEMENT**  
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**"Vijsun Engineering Private Limited."**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Vijsun Engineers Pvt. Ltd.
2.	Date of incorporation of corporate debtor	03/09/1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra at Pune, Under The Companies Act, 1956.
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	CIN : U29299PN1990PTC057993
5.	Address of the registered office and principal office (if any) of corporate debtor	S. No. 370/2K Kokamthan Nagar, Manmad Highway, Tal : KOpargaon, Ahmadnagar - 423601 MH INDIA.
6.	Insolvency commencement date in respect of corporate debtor	10/10/2019
7.	Estimated date of closure of Insolvency Resolution Process	on or before 07-04-2020 (180 days from the date of commencement of the Corporate Insolvency Resolution Process ]
8.	Name and the registration number of the Insolvency Professional acting as Interim Resolution Professional.	<b>Name : Charudutt Pandhrinath Marathe</b> Registration No.: IBBI/IPA-001/IP-P00350/2017-18/10651.
9.	Address and e-Mail of the Interim Resolution Professional, as registered with the Board.	Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@yahoo.co.in.
10.	Address and e-Mail to be used for correspondence with the Interim Resolution Professional.	<b>Name : Charudutt Pandhrinath Marathe</b> Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@angelpro.co.in
11.	Last date for the submission of claims	27/10/2019 (14 days from the date of appointment of Interim Resolution Professional, which is taken as 13/10/2019, as per the order of Hon. NCLT, Mumbai in C.P. (BP) No. 998 / I&BC / NCLT / MB / MAH / 2017 dated 10.10.2019, was uploaded on website, and downloaded by IRP from Website on 13.10.2019)
12.	Classes of Creditors, if any, under clause (b) of Sub-section(6A) of Section 21, ascertained by the Interim Resolution Professional.	Name of Class(es) - NIL, N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class).	1. NIL, N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at:	Web Link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address : -- N.A. --



Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process against the "**Vijsun Engineers Private Limited**" on 10/10/2019.

The Creditors of "**Vijsun Engineers Private Limited**" are hereby called upon to submit their claims with proof **on or before 27/10/2019** to the Interim Resolution Professional at the address of communication mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by the electronic means only. All other creditors, including operational creditors, workmen and employees, may submit their claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no.13 to act as authorised representative of the class, in Form CA.

The claim, with proof, is to be submitted by way of the following specified forms (available at <https://ibbi.gov.in/home/downloads>) along with a notarised affidavit given therein –

Form B - for claims by Operational Creditors

Form C - for claims by Financial Creditors

Form D - for claims by Workmen and Employees

Form E - for claims by Authorized Representative of Workmen and Employees

Form F - for claims by Creditors (other than Financial Creditors & Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date : October 13, 2019  
Place : Nagpur

  
Charudutt Pandhri Nath Marathe  
Interim Resolution Professional, for Vijsun Engineers Private Limited.